

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**  
**OBJECTION CHECK LIST (CRIMINAL)**

<b>Objection Code</b>	<b>Objection Description</b>
1	Show the competency of person filed the present appeal/ petition/ review/ revision/ application etc?
2	Correct provision of law should be mentioned in the appeal/ petition/application etc.
3	As to how the present case is maintainable in the present form in this Hon'ble Court?
4	An affidavit in support of appeal/petition/ application/review should be filed
5	Each page of affidavit should be signed by the deponent for certification of facts, a certificate regarding the contents of affidavit which have been read over to the deponent of his regional language by the attesting authority.
6	State case is required to be represented by the authorized person.
7	Required no. of paper books should be filed and the same are in order.
8	Authorization/resolution etc. should be filed in case of registered body.
9	General power of Attorney/Special power of Attorney should be filed.
10	General power of Attorney/ Special power of Attorney and other documents executed abroad should be duly embossed.
11	Correct and complete certified copy of Annexure should be filed.
12	Title of the case should be same in petition, application, index etc.
13	Prescribed court fee should be affixed in the appeal/petition/revision/review/application etc?
14	Certificate of non-availability of stamp paper may be obtained from stamp vendor.
15	Court fee stamps should be properly affixed in the name of applicant.
16	Memo of parties should be filed.(Wherever is required)
17	Serial nos. (given to petitioners/respondents) should be correctly mentioned.
18	Complete address with parentage should be mentioned in the memo of parties.
19	Memo of parties should correspond according to impugned judgment/order.
20	Correct nomenclature of the case should be given.
21	Memo of parties should be signed by the Learned Counsel.
22	Urgent form should be filed wherever necessary.
23	An affidavit in support of application should be filed.
24	Complete and correct page marking at the top right corner should be done.
25	Grounds should be duly verified and signed by the Learned Counsel or in person.
26	Law points should be formulated with the brief synopsis.
27	Impugned orders/annexure etc. should be correctly mentioned with dates in the petition, head note, prayer clause.
28	Head note and prayer clause complete in all respects should be filed.
29	Complete name of Learned Counsel be mentioned against his/her signature in whole paper book.
30	Duly verified and correctly typed copy of annexure(s) should be filed.
31	Complete Vernacular as well as complete translation of the annexure(s) should be filed.
32	Petition/Appeal/Application and all other relevant documents should be filed in (a) in the court language (b) neatly typed in double space on one side of legal paper (c)in black ink (d) one fourth margin on left hand side (e) legible copies (f) in accordance with Rule 2(a) Chapter-1,Part A(a)High Court Rules and Order Volume-V.
33	Vakalatnama/Power of Attorney should be duly signed with date by the parties,accepted and properly identified by the Learned Counsel, executed and all counsels should also signed power of attorney.
34	Power of Attorney should be filed duly filled in with enrolment no., address and contact number of the advocate.
35	Index should be properly prepared and duly filled in all columns i.e.serial nos.particulars,date,page no. and court fee etc.
36	Index should be signed by the advocate with enrolment no. and contact no.

- 37 Instructions regarding scrutinizing/filing available on website as well as mozilla of this Hon'ble High Court should be complied with.
- 38 An application for seeking exemption alongwith affidavit from filing the certified copy of impugned award/order should be filed as the same are not forthcoming.
- 39 An advance copy of misc. application along with documents i.e. written statement / reply etc. should be supplied to the opposite party/counsel and acknowledgement of the same be attached.
- 40 Opening sheet duly filled in all respects should be filed.
- 41 As to how this appeal/petition/application is within limitation?
- 42 No. of delay days should be correctly mentioned in the application for condonation of delay in filing of appeal/revision.
- 43 An application along with affidavit for condoning of delay should be filed as the case is time barred.
- 44 Paper book of Appeal/Revision/Misc. application should be arranged properly.
- 45 C.B.I. should be arrayed as party being C.B.I. case.
- 46 Copy of order of Trial Court/Appellate Court should be filed by complainant in acquittal case in Appeal/Revision.
- 47 An advance copy should be supplied to the office of Advocate General in application under section 378(4) of Cr.P.C and its acknowledgement should be attached.
- 48 Criminal Revision alongwith affidavit should be filed in terms of Rule 3 Chapter 1A (b) High Court Rules and Orders Volume V.
- 49 The requisite documents should be filed in the compromised FIR quashing petition i.e. (a) affidavit regarding proclaimed offender (b) proof of identity of complaint i.e. photo/I.D. etc. (c) all information i.e. all accused involved in the FIR, implead, or a specific reason for not impleading any co-accused (d) impleading of all injured or otherwise no other person are left to be impleaded as party whose rights are likely to be prejudiced given.
- 50 An advance copy of bail application/petition should be supplied to the office Advocate General and its acknowledgement should be attached.
- 51 An advance copy of transfer application/petition should be supplied to the office Advocate General and its acknowledgement should be attached.
- 52 Note regarding no such or similar case earlier filed or pending in any Court of Law should be given in the application/petition/appeal/revision.
- 53 Particulars of FIR/Complaint i.e. Number, Date,Under Section,Police Station and District should be given.
- 54 Consent of Ld. Advocate General should be obtained in Criminal Contempt case.
- 55 Note regarding any other connected/similar case is pending or decided should be given below index.
- 99 ANY OTHER OBJECTION.